

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL No. 102 OF 2016 &  
IA No. 307 of 2017**

**Dated: 5<sup>th</sup> May, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**M/s. Hindustan Petroleum Corporation Ltd. .... Appellant(s)  
Vs.  
Petroleum & Natural Gas Regulatory Board .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Manu Seshadri  
Mr. Ramachandran

Counsel for the Respondent(s) : Mr. Rahul Sagar Sahay  
Mr. Sumit Kishore

**ORDER**

We have heard learned counsel for the parties. The appellant shall file a detailed affidavit *inter alia* stating what steps were taken by the appellant to obtain various clearances from the State Government departments/Government authorities and also indicating the dates on which the applications were made and how they were pursued.

List the matter for further hearing on **26.05.2017.**

**(B.N. Talukdar)  
Technical Member (P&NG)**

**(Justice Ranjana P. Desai)  
Chairperson**

Ts/vg